

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3806  
ANSWERED ON:18.02.2014  
CONSUMER CONTRACTS  
Yadav Shri Om Prakash

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the consumers are subjected to unreasonable terms and conditions in the absence of any law prohibiting unfair terms in consumer contracts;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to bring a comprehensive law to regulate consumer contracts and protect the interests of the consumers; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a) & (b) The Consumer Protection Act, 1986 provides for action against Unfair Trade Practices under Section 2(c). An Unfair contract is treated as Unfair Trade against which any Consumer can approach the relevant Consumer Fora for redressal of his grievances.
- (c) & (d) There is no proposal to bring a separate law to regulate consumer contracts at present in the Department of Consumer Affairs.